BEFORE THE NATIONAL COMPANY LAW TRIBUNAL

MUMBAI BENCH

COMPANY APPLICATION NO 222 OF 2017

In the matter of Section 66 of the Companies act 2013 and the Rules framed thereunder.

AND

In the matter of Reduction of Share Capital of A2Z Online Services Private Limited

A2Z Online Services Private Limited, company }
Incorporated under the provisions of }
Companies Act 1956 having its registered }
office at Tech Park One, Tower 'E', Next to }
Don Bosco School, Off Airport Road, }....Applicant
Yerwada, Pune 411006, Maharashtra

Called for admission

Mr. Hemant Sethi i/b. Hemant Sethi & Co., Advocates for the Applicant Company

Coram: B.S.V. Prakash Kumar, Member (Judicial)

V. Nallasenapathy, Member (Technical)

DATE: 22nd June 2017

- 1. Application admitted.
- 2. Application fixed for hearing on 27th September 2017.
- 3. The learned Counsel for the Applicant Company submits that this is an application for confirmation of a special resolution for alteration of memorandum of association by reducing the amount of share capital from Rs. 10,420,730 consisting of 1,042,073 shares of Rs. 10 each to Rs. 120,730 consisting of 12,073 shares of Rs. 10 each. The said special resolution was passed by the Company in its Extra Ordinary General Meeting held on 2nd June 2017.
- 4. The Applicant Company is directed to issue an individual notice of hearing of the Applicant by Registered Post A.D upon all its Creditors and file affidavit in this Tribunal not later than 7 days from the date of issuance of such notice confirming the dispatch and publication of the notices.

- 5. The Applicant Company is also directed to serve notices along with copy of Application upon:- (i) Registrar of Companies, Pune (ii) to the Regional Director, Western Region, Mumbai with a direction that they may submit their representations, if any, within a period of three months from the date of receipt of such notice to the Tribunal with copy of such representations shall simultaneously be served upon the Applicant Company, failing which, it shall be presumed that the authorities have no representations to make on the proposals.
- 6. Within 7 days from the date of this order, the Applicant Company to publish notice of the date of hearing of Application as required under NCLT (procedure for reduction of share capital Rules 2016) in 'Indian Express' in English language and translation thereof in 'Loksatta' in Marathi language both having circulation in Pune and may also be uploaded the same on the website of the company, if any, seeking objections from the creditors.

Sd/-V. Nallasenapathy, Member (T) Sd/-B.S.V. Prakash Kumar, Member (J)